COMMENTS by: CONSUMERS' PROTECTION ASSOCIATION, AGARTALA

On the draft

THE STANDARDS OF QUALITY OF SERVICE OF BASIC TELEPHONE SERVICE (WIRELINE) AND CELLULAR MOBILE TELEPHONE SERVICE (SECONDAMENDMENT) REGULATIONS, 2012

(-- OF 2012)

In Regulation, at all appropriate places, **the following clauses should be added:**

- (i) In the hearing the complainant /consumer organisations shall also be heard.
- (ii) The part of the amount of disincentive shall be paid to the complainant, consumer or consumer organisation.
- (iii) complainant, consumer or consumer organisation shall be entitled to lodge complaint fo violation of the regulation.

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